

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.2- IA(Plan)/4(AHM) 2024  
ITEM No. 3- IA/224(AHM) 2024  
In  
CP(IB) 633 of 2018

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

MP Resources

.....Applicant

V/s

ARC Lamcraft Pvt Ltd

.....Respondent

**Order delivered on 05/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Pratik Thakkar, Adv.

For the Respondent :

**ORDER**

**IA(Plan)/4(AHM) 2024**

This is an Application filed by Mr. Chirag R. Shah, RP of ARC Lamcraft Private Limited U/s 30(6) a.w. Section 31 of the Insolvency and Bankruptcy Code, 2016 read with Regulation 39(4) of the of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Persons) Regulations, 2016 read with Rule 11 of NCLT Rules, for seeking approval of the Resolution Plan.

We have heard the Learned Counsel for the Applicant and perused the record.

Let notices be issued to the State Tax authorities returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the State Tax authorities along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 14.02.2024.

**IA/224(AHM) 2024**

This is an application filed by Mr. Chirag R. Shah, RP of ARC Lamcraft Private Limited U/s 12 of the Insolvency and Bankruptcy Code, 2016 read with rule 11 of NCLT Rules for seeking exclusion of 40 days in CIRP process for period of 36 days.

List the matter on 14.02.2024.

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**SAMEER KAKAR  
MEMBER (TECHNICAL)**

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**SHAMMI KHAN  
MEMBER (JUDICIAL)**